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HIGH COURT OF MADHYA PRADESH

WP No.26175/2018 Vijay Kumar Mandloi & Others Vs. Managing Director, MPRTC & another

Indore: dated:-12/11/2018

Ms.Pushpa Joshi, learned counsel for the petitioners. Ms.Kirti Patwardhan, learned counsel for respondents.

The petitioners before this Court, the ex-employees of MPSRTC, retired on different dates under the Voluntary Retirement Scheme, have filed this present petition claiming interest on the employees deposit fund. The petitioners contention is that the present matter is squarely covered by a judgment delivered by this Court in case of Amanullah and others v/s The Managing Director, MPRTC, Bhopal and one another, W.P. No.7461/09 decided on 26.10.09.

This Court in the aforesaid case relying upon the earlier judgments on the subject has passed the following order-

"2- According to the petitioners, they are entitled for the interest on employees deposit funds as per the rates prescribed through notifications issued by the State Government and as per the method of calculation prescribed from year to year basis in the manner specified in the regulations X (2) (3) and (4) of the Regulations framed by Respondent/Corporation **Employees** Deposit Funds Regulations, 1985 exercise of powers conferred under Section 45 of the Road Transport Corporation Act, 1950. According to the petitioners interest on the deposit of employees deposit funds under the **Employees** Deposit Scheme, has not been paid to 2 WP No.26175/2018

them."

in

order."

3-When the matter came up hearing, learned counsel for the petitioner submitted that this petition may disposed of in terms of the order dated 13.2.08. passed in the case of Anil Jain v/s Managing Director, MPSRTC and another [Writ Petition No. 7350 of 2007 (S)]. 4- The aforesaid prayer has not been opposed by Shri Prateek Patwardhan, learned counsel for the Respondent No. 1. 5- Accordingly, I am inclined to dispose of this petition in the light of the order passed in the case of Anil Jain (Supra) and also in the light of the order dated 13.2.08 passed in the case of Girish Joshi and another v/s Managing Director, MPSRTC and another decided 13.2.08 directing on respondents to examine the petitioners claim about the interest on employees deposit funds and pay the amount of interest if found to be not paid on the petitioners deposits of employees deposit funds as per the rate prescribed through notifications issued by the State Government and as per the method of

calculation prescribed for year to year basis

Accounts and in the manner specified in clause X(2)(3) and (4) of the Regulations. The amount as may be found due shall be paid to the petitioners within a period of four months from the date of receipt of this

Fund

respect of General Provident

Learned counsel appearing for the respondent/MPSRTC has not disputed the order passed by this Court and has fairly stated that the present petition can be disposed of in the light of the order dated 26.10.09 passed in the case of Amanullah and others v/s The Managing Director, MPRTC, Bhopal and one another (Supra).

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Resultantly, keeping in view the aforesaid judgment dated 26.10.09, the respondents are directed to examine the petitioners claim about interest and if the same has not been paid to the petitioners on the petitioners deposit in employees deposit fund as per the rate prescribed through notifications issued by the State Government and as per the method of calculation prescribed for year to year basis in respect of General Provident Fund Accounts and in the manner specified in clause X (2) (3) and (4) of the Regulations, the same shall be paid to the petitioners within a period of four months from the date of receipt of certified copy of this order.

C.c as per rules.

(PRAKASH SHRIVASTAVA)
Judge

vm